

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-1" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.6871/Del/2019  
निर्धारणवर्ष/Assessment Year:2011-12

Urvashi Kakkar, A-37, Ashok Vihar, Phase-1, New Delhi.	<u>बनाम</u> Vs.	ITO Ward 34(3), New Delhi.
PAN No. BDQPK3692A		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

आ.अ.सं./I.T.A No.6873/Del/2019  
निर्धारणवर्ष/Assessment Year:2011-12

Subhash Kakkar, B-63, Gujrawalan Town, Part-1, Delhi.	<u>बनाम</u> Vs.	ITO Ward 36(5), New Delhi.
PAN No. AAGPK1789G		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

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आ.अ.सं./I.T.A No.6874/Del/2019  
निर्धारणवर्ष/Assessment Year:2011-12

Sarita Kakkar A-106, Ashok Vihar, Phase-II, New Delhi.	<u>बनाम</u> Vs.	ITO Ward 34(3), New Delhi.
PAN No. AAGPK1785L		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Rajiv Chopra, CA
राजस्वकीओरसे /Revenue by	Shri Prakash Dubey, Sr. DR
सुनवाईकीतारीख/ Date of hearing:	20.01.2021
उद्घोषणाकीतारीख/Pronouncement on	20.01.2021

**आदेश /O R D E R**

**PER BHAVNESH SAINI, J.M.**

All the appeals by the above assesseees are directed against the different orders of Ld. CIT(Appeals)-12, New Delhi dated 28.06.2019 and 18.07.2019 for AY 2011-12.

2. Ld. Counsel for assesseees seeks permission to withdraw all the appeals as the matter in issue have already been settled in their appeals in Vivad se Vishwas Scheme, 2020 and Form No. 3 have already been issued.

3. In view of the above, all the appeals of assesseees are dismissed as withdrawn.

Order pronounced in the open court on 20.01.2021.

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Dated: 20.01.2021  
\*Kavita Arora, Sr. P.S.

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi